

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2468 of 2020

Yunush Khan @ Unush Khan Petitioner

Versus

The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A. K. Kashyap, Sr. Advocate

For the Opp. Party : Mr. Suraj Verma, A.P.P.

02/26.06.2020 Heard Mr. A. K. Kashyap, learned senior counsel for the petitioner and Mr. Suraj Verma, learned A.P.P. for the State.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Balumath P.S. Case No. 92 of 2019.

A truck loaded with illegally extracted coal was seized.

The petitioner appears to be the owner of the seized truck bearing Registration No. JH01AP 4424.

Learned senior counsel for the petitioner submits that the truck was entrusted with the driver and, therefore, the petitioner is not responsible for any offence committed by the driver or use of the truck in an unauthorized manner. Learned senior counsel further submits that the petitioner does not have any criminal antecedent.

Learned A.P.P. has opposed the prayer for anticipatory bail of the petitioner.

In view of the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner. Accordingly, the petitioner, therefore, named above, is directed to surrender in the court below within a period of four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Latehar, in connection with Balumath P.S. Case No. 92 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Rongon Mukhopadhyay, J.)